

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.3979 of 2015

E. Venkata Rao and others ***Petitioners***

Mr. A. Budhia, Advocate, Amicus Curiae

-versus-

State of Odisha and others ***Opposite Parties***

Smt. S. Pattayanak, A.G.A. for State-Opposite Parties

Mr. D. Nayak, Advocate for C.M.C.

Mr. A.P. Bose, Advocate for Intervenor

Mr. S.B. Jena, Advocate for Intervenor

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROU TRAY

ORDER
13.04.2021

Order No.

39.

1. This matter is taken up by video conferencing mode.
2. Mr. S.B. Jena, learned counsel, who appears for the association of the Kalyan Mandaps, undertakes to file within three days by way of an affidavit, a complete list of Kalyan Mandaps, that are currently operating in Cuttack city. Copy of the said affidavit will be supplied to the learned Amicus Curiae as well as counsel for the C.M.C.
3. Both the AC, and Mr. Bose, learned counsel for the intervener, are permitted also to place on record by the next date the details of the Kalyan Mandaps which according to them are operating illegally.

4. List on 12th May, 2021 along with Writ Petition (Civil) No.34764 of 2020.

5. As the restrictions due to the COVID-19 situation are continuing, learned counsel for the parties may utilize a soft copy of this order available in the High Court's website or print out thereof at par with certified copy in the manner prescribed, vide Court's Notice No.4587, dated 25th March, 2020.

